

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 323/TT/2023

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member**

Date of Order: 15.04.2025

In the matter of:

Corrigendum to the order dated 18.12.2024 in Petition No. 323/TT/2023.

And

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for **Asset-1:** OPGW link for Betul-Khandwa under Central Sector, **Asset-2:** OPGW link (125 km) for Mauda-Wardha under Central Sector, **Asset-3:** 6 numbers OPGW link (92.66 km) under State Sector, **Asset-4A:** 3 numbers OPGW link (656.926 km) under Central Sector, **Asset-4B:** OPGW link for Korba-Birsinghpur under Central Sector, **Asset-5A:** OPGW link (15.462 km) for 400 kV Xeldom-Madgaon under State sector, **Asset-5B:** OPGW link for 400 kV Vapi-Magarwada under Central Sector and **Asset-6:** 9 numbers of OPGW link under State Sector-OPGW link (169 km) associated with "Establishment of Fibre Optic Communication System in the Western Region under Master Communication Plan (Additional Requirement)" in the Western Region.

And

In the matter of:

**Power Grid Corporation of India Limited,
SAUDAMINI, Plot No. 2,
Sector-29, Gurgaon-122001 (Haryana).**

...Petitioner

Vs.

**1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur
Jabalpur – 482008 and 7 others.**

...Respondent(s)



CORRIGENDUM ORDER

In terms of Regulation 54 read with Regulation 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, the order dated 18.12.2024 in Petition No. 323/TT/2023 has been amended as under:

“In paragraph 76, line 7, the figure “109” shall be read as figure “441”.

2. Further, the revised calculations with respect to Asset-6 will be issued separately.
3. Except for the above, all other terms of the order dated 18.12.2024 in Petition No. 323/TT/2023 shall remain unaltered.

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

